

**Standard Operating Procedure for hearing of matters at
Principal Seat, Bombay High Court**

(w.e.f. 3rd January 2022)

In order to reduce the physical presence of lawyers and litigants due to the prevailing situation of COVID-19 particularly with the emergence of the Omicron variant and since precautionary measures need to be taken, **IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in-person that the Hon'ble the Chief Justice has been pleased to issue the following Standard Operating Procedure for hearing the matters **through Hybrid (Virtual / Physical) mode** at the **Principal Seat, Bombay High Court, with effect from 3rd January 2022 until further Orders:**

- 1) The hearing of the matters in all Courts will be through **Hybrid (Virtual / Physical) mode** at the **Principal Seat, Bombay High Court** with effect from **Tuesday, 4th January 2022, until further orders.**
- 2) Mentioning for circulation of the matters shall not be allowed in the Court from Monday, 3rd January 2022 except in extremely urgent matter with the permission of the Court.
- 3) The Advocates / Parties-in-person shall seek circulation of their matters only by filing Praecipe through e-mail on the designated e-mail ID of the concerned Court, given below.
- 4) In case of fresh matter, the Advocate / Party-in-person shall first file the matter with filing department, get stamp/lodging number and then move the Praecipe by mentioning said stamp/lodging number on it and setting out the urgency.
- 5) No Praecipe without mentioning number of the matter will be entertained.
- 6) The Advocate / Party-in-person shall also serve the Praecipe on the other side in advance.
- 7) The Advocate / Party-in-person shall inquire with the concerned Sheristedar about the status of (allowing or rejection) their Praecipe .
- 8) All Praecipis should be sent 48 hours (excluding holidays) in advance before proposed listing of the matter. Praecipis received after stipulated time will not be responded to or will not be placed before the Hon'ble Judge. If, the matter is not listed, it is deemed that the Bench has declined circulation of the matter.

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- 9) To observe strict norms of social distancing entry into the Court Room for the purpose of attending physical hearings shall stand restricted to :
- i) One Advocate per party whose Vakalatnama is on record or who has been duly authorized and whose case is listed for hearing on Board of concerned Court.
 - ii) Senior Counsel / arguing Counsel engaged by any such Advocate.
 - iii) Registered clerk only for limited purpose of delivering heavy and bulky case files of such Advocates at the designated point.
 - iv) Party-in-person, where such party is pursuing the case without any legal assistance.
 - v) Entry in the Court Room shall be permitted to those Advocates / Party-in-person whose matter is called out for hearing and also for the Advocates / Party-in-person whose matter is immediate next subject to availability of space.
 - vi) The Display Boards shall be functional for their information and convenience.
 - vii) Strict adherence to social distancing norms inside the Court room, Court premises as well shall be followed by all concerned.
- 10) The entry of the litigants in the Court premises is prohibited, unless directed by the Hon'ble Court.
- 11) The following mandatory norms to be followed by all, who are permitted to enter the Court premises /Court Room.
- i) Wearing of mask at all times, even during arguments in Courts.
 - ii) Adherence to all the directions / guidelines / SOPs / Advisories issued by the Government of India and the State Government in respect of COVID-19 protocol.
- 12) Parties-in-person, Advocates, their Clerks and Peons, the members of the media and Court staff are requested to exercise extreme caution. In the event of any breach of the above terms, Court administration would be forced to discontinue the Hybrid System and revert to Virtual Mode of hearing.

Dated 31st day of December 2021.

Sd/-

(Sachin B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-

(D. S. Deshmukh)
I/c Registrar (Judl-I),
High Court, A.S., Bombay.

EMAIL – IDs OF THE HON'BLE COURTS

w.e.f. 3rd January 2022

Sr. No.	Court sitting	Email address
1	The Hon'ble Shri Justice A. A. SAYED AND The Hon'ble Shri Justice ABHAY AHUJA	<u>For Appellate Side</u> dbcourt02@gmail.com <u>For Original Side</u> dbcourt02.os@gmail.com
2	The Hon'ble Shri Justice S. S. SHINDE AND The Hon'ble Shri Justice N. R. BORKAR	<u>For Appellate Side</u> <u>and Original Side</u> dbcourt3@gmail.com
3	The Hon'ble Shri Justice P. B. VARALE AND The Hon'ble Shri Justice A. S. KILOR	<u>For Appellate Side</u> <u>and Original Side</u> dbcourt05@gmail.com
4	The Hon'ble Shri Justice S. J. KATHAWALLA AND The Hon'ble Shri Justice MILIND N. JADHAV	<u>For Appellate Side</u> dbcourt6@gmail.com <u>For Original Side</u> dbcourt6.os@gmail.com
5	The Hon'ble Shri. Justice R.D. DHANUKA AND The Hon'ble Shri. Justice S. M. MODAK	<u>For Appellate Side</u> dbcourt08@gmail.com <u>For Original Side</u> dbcourt08.os@gmail.com
6	The Hon'ble Shri Justice NITIN JAMDAR AND The Hon'ble Shri Justice AMIT B. BORKAR	<u>For Appellate Side</u> dbcourt11.as@gmail.com <u>For Original Side</u> dbcourt11.os@gmail.com
7	The Hon'ble Shri Justice K. R. SHRIRAM AND The Hon'ble Shri. Justice R. N. LADDHA	<u>For Appellate Side</u> dbcourt7@gmail.com <u>For Original Side</u> dbcourt7.os@gmail.com
8	The Hon'ble Shri Justice G. S. PATEL AND The Hon'ble Shri. Justice MADHAV JAMDAR	<u>For Original Side</u> dbcourt13.os@gmail.com <u>For Appellate side</u> dbcourt13.as@gmail.com
9	The Hon'ble Smt. Justice REVATI MOHITE-DERE	<u>For Appellate Side</u> sbcourt14.as@gmail.com

10	The Hon'ble Shri Justice R.V. GHUGE	<u>For Appellate Side</u> sbcourt20.as@gmail.com <u>For Original Side</u> sbcourt20.os@gmail.com
11	The Hon'ble Shri. Justice NITIN W. SAMBRE	<u>For Appellate Side</u> <u>and Original Side</u> sbcourt16.as@gmail.com
12	The Hon'ble Shri. Justice G. S. KULKARNI	<u>For Original side</u> sbcourt31.os@gmail.com
13	The Hon'ble Shri. Justice B.P. COLABAWALLA	<u>For Original side</u> sbcourt17.os@gmail.com
14	The Hon'ble Shri Justice A. K. MENON	<u>For Original Side</u> sbcourt18.os@gmail.com
15	The Hon'ble Shri. Justice C. V. BHADANG	<u>For Appellate Side</u> sbcourt15.as@gmail.com
16	The Hon'ble Shri. Justice P. D. NAIK	<u>For Appellate Side</u> sbcourt21.as@gmail.com
17	The Hon'ble Shri. Justice M. S. KARNIK	<u>For Appellate Side</u> sbcourt34.as@gmail.com
18	The Hon'ble Shri Justice SANDEEP K. SHINDE	<u>For Appellate Side</u> sbcourt23.as@gmail.com
19	The Hon'ble Shri Justice SARANG V. KOTWAL	<u>For Appellate Side</u> sbcourt24.as@gmail.com
20	The Hon'ble Shri Justice RIYAZ I. CHAGLA	<u>For Appellate Side</u> <u>and Original Side</u> sbcourt32.as@gmail.com
21	The Hon'ble Shri Justice PRITHVIRAJ K. CHAVAN	<u>For Appellate Side</u> sbcourt25.as@gmail.com
22	The Hon'ble Shri Justice N. J. JAMADAR	<u>For Original Side</u> sbcourt27.os@gmail.com
23	The Hon'ble Shri. Justice V. G. BISHT	<u>For Appellate Side</u> sbcourt22.as@gmail.com <u>For Original Side</u> sbcourt25.os@gmail.com